

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/115/(IB)/2017
NAME OF THE PETITIONER(S) : A. RAMKUMAR
NAME OF THE RESPONDENT(S) : K. K. FALTS PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	Y. PRAKASH	Counsel for Petitioner	Y / m
2.	M. NALLATHAMBI.	Counsel for Resp.	

ORDER

Under adjudication are the Company Petition Nos. TCP/115/(IB)/2017
TCP/144/(IB)/2017, TCP/145/(IB)/2017, TCP/156/(IB)/2017
TCP/162/(IB)/2017 and TCP/166/(IB)/2017, in which Counsels for both
the sides are present. This Bench, vide its order dated 21.08.2017 in
TCP/89/(IB)/CB/2017, in the matter of **A. Prem Kumar Vs. M/s. K.K.
Flats Pvt. Ltd.**, has initiated Corporate Insolvency Resolution Process,
declared moratorium and appointed IRP. Since these cases are against the
same Corporate Debtor and are connected with TCP/89/(IB)/CB/2017, the
Petitioners are directed to file respective claims before the IRP. Accordingly,
the Petitions stand disposed of. The Registry is directed to communicate this
Order to the Financial Creditor and the Corporate Debtor.



(S. Vijayaraghavan)
Member (Technical)

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(Ch. Md. Sharief Tariq)
Member (Judicial)